



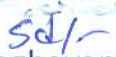
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31/05/2017 – C.P. (I.B.) No. 229/KB/2017 [Rolcon Engineering Company Ltd. –versus- M/s. McNally Bharat Engineering Co. Ltd.]

ORDER

The case was reserved for order. But on perusal of records it appears that the petitioner has not proposed the name of any Interim Resolution Professional. The petitioner is directed to furnish the name of the Interim Resolution Professional along with his consent letter as prescribed under the Insolvency and Bankruptcy Code, 2016.

List the matter on 11/07/2017.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)